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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

OA No.321/97

Date of Decision: 20.3.1997

BETWEEN:

C. Ravi Kumar

.. Applicant

AND

1. Survey of India
represented by
Surveyor General of India,
Dehra Dun, Uttar Pradesh.
2. The Director, South Central Circle,
Survey of India, Barkatpura,
Hyderabad.
3. The Superintending Surveyor
I/C No.5940, (SCC),
Malakpet, Hyderabad - 500 036 .. Respondents.

Counsel for the Applicant: Mr. S. Lakshma Reddy

Counsel for the Respondents: Mr. N. V. Raghav Reddy

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

JUDGEMENT

(Per Hon'ble Sri H. Rajendra Prasad: Member (A)

Heard Mr. P.M. Srinivas Rao for Sri Lakshma Reddy
Learned Counsel for the Applicant and Sri Raghav Reddy for
the respondents.

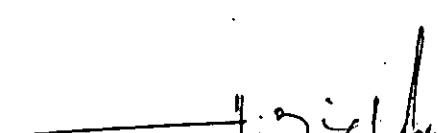
The grievance of the applicant is that even though
his case was approved in May 1992 for compassionate appointment
he has not yet been appointed. The respondents have
explained vide annexure-4 that only 5% of the total
available vacancies are earmarked for compassionate appoint-
ment, that the name of the applicant figures at Sl.No.2

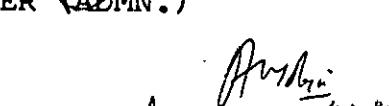
(19)

the approved
of list. It is seen that the respondents have
never refused to appoint the petitioner although there
has been certain delay in the actual appointment, due
to the reasons explained by the respondents.

Under the circumstances it is directed that
the respondents shall take action to offer an appointment
to the applicant as soon as his turn is reached
in relevant quota, and that the said appointment is not
deferred or delayed under any circumstances when his
turn comes for such an appointment. Thus the OA is
disposed of at Admission stage.

If no appointment is offered within 6 months
the applicant is given liberty to agitate his grievance.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)


Deputy Registrar (O.C.)
4th

KSM

O.A.321/97

To

1. The Surveyor General of India,
Survey of India, Dehra Dun,
Uttar Pradesh.
2. The Director, S.C.Circle,
Survey of India, Barkatpura,
Hyderabad.
3. The Superintending Surveyor
I/C No.5940(SCC) Malakpet, Hyderabad-36.
4. One copy to Mr.S.Lakshma Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One spare copy.

pvm.

T COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)

Dated: 20 - 3 - 1997

~~ORDER~~ / JUDGMENT

~~M.A./R.J./C.L.M.~~

in

Ca₃A₂Si₂O₁₀

(win)

Admitted and Interim directions
Issued

Allowed

Disposed of with directions

Dismissed

Dismissed as with

Dismissed for default.

Ordered/Rejected.

pvm

सेन्ट्रल अधिकारी विधायिका अधिकारी
Central Administrative Tribunal

21 APR 1997
N.Y.